

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

37

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

27/09/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/466/2018
PETITION NUMBER : CP/762/ (IB)/CB/2018
NAME OF THE PETITIONER(S) : SRI SRIVATHSA PAPER MILLS PVT LTD
NAME OF THE RESPONDENT(S) : ASSET RECONSTRUCTION COMPANY INDIA LTD
UNDER SECTION : Rule 11

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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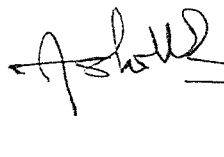
REPRESENTATION BY WHOM

1. V. SIVAKUMAR
INDIA
ASSOCIATES

Counsel for
Financial
Credit



2. R. VIDHYASHANKAR }
R. ASHOK KUMAR }

Counsel For Applicant/Promoter/Corporate Debtor 

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ORDER

Counsels for both the parties are present. Counsel for Corporate Debtor has filed an Application for setting aside the *ex parte* order dated 10.09.2018.

It has been submitted in the Application that the new Promoters have failed to appear before this Bench at the previous date of hearing. Therefore, *ex parte* order was passed. In other words, the contents of the Application show the negligence on the part of the Management.

However, in order to save time and to give due opportunity to the Corporate Debtor, the Application stands allowed and the *ex parte* order dated 10.09.2018 is hereby set aside. Accordingly, the Application is **disposed of**.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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